

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP 32 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2021**

Name of the Company: Neetaben Prabhubhai Patel
V/s
Nishant Infrastructure Pvt Ltd & Ors

Section 241 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

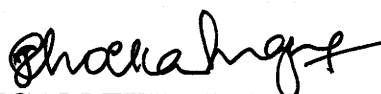
Mr. Sachin Vasavada, Advocate appeared on behalf of Applicant. Mr. Arjun Sheth, Advocate appeared on behalf of Respondent.

The matter is pending since long, however, the Respondent has not yet filed reply.

On perusal of the records, it is found that on 04.11.2020 three weeks' time was granted to the Respondent to file reply. Again on 05.01.2021 three weeks' time was granted to the Respondent to file reply. On 22.02.2021 again the time is granted on the behest of the Respondent, however, till date the reply is not filed.

However, for the interest of justice, another one-week time is granted to file reply by serving advance copy to the other side. In the event of no reply from the side of the Respondent, the right to file reply shall be closed.

List the matter on 19.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 15th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**